

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-181-2020****IN****LD-VC-CW-287-2020**

Beena K. Vernekar ... Applicant
Versus
State of Goa & Ors. ... Respondents

Mr. Abhijit Gosavi, Advocate for the Applicant/Petitioner.
Ms. Ankita Kamat, Additional Government Advocate for Respondent
Nos. 1 to 5.

Coram:- M. S. SONAK, J

Date:- 11th November, 2020

P.C.

Heard Mr. A. Gosavi, learned counsel for the Applicant and
Ms. A. Kamat, learned Additional Government Advocate for
Respondent Nos. 1 to 5.

2. Ms. A. Kamat points out that despite there being no interim
relief granted in this petition, the Applicant refuses to come to the
college. She points out that all other teachers, who are required to come
to the college are duly attending the college. She states that the reply
will be filed before the next date.

3. Accordingly, place this matter on 2nd December, 2020 as

scheduled. Reply will have to positively be filed on or before 27th November, 2020 by servicing an advance copy upon the learned counsel for the Applicant.

4. On 2nd December, 2020, the Applicant's plea for interim relief will be considered.

M. S. SONAK, J.

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